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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14529/2021/RG Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Abhi Kumar

S/O Surat Ram

**R/O H.No.46, Vaishino Mata Mandir, Sihal, Tehsil Kahara, District Doda
A/P Keran Morh, Lane No.1, Ban Talab, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-811/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21

No: 51938-44/Rs/LP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhi Kumar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
15-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1453 of 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Ashutosh Khanna
S/O Sh. Pardeep Khanna
H.No.156, Ward No.11, Shanker Nagar, Tehsil Haveli, District Poonch
A/P H.No.291D, Lower Shiv Nagar behind Govt. Women Polytechnic
College, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-812/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51945-51/21/LD Dated: 16/12/2021

(Signature)
15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashutosh Khanna, Advocate**
.....for information and necessary action.

(Signature)
15-12-21
Registrar (Adm.)
(Signature)
15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1454 of 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Amir Amin Kanue
S/O Mohd Amin Kanue
R/O Hardu Dehruna, Kanuepora, Tehsil Dooru, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-813/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51952-50/24/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amir Amin Kanue, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

4

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1455 of 2021/Reg Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Aarizoo Javaid
D/O Javaid Ahmad Rather
R/O Bakshiabad, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-814/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51959-65/Reg/CP Dated: 16/12/2021 *Rahul* 15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aarizoo Javaid, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) 15-12-21
Rahul 15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1456 of 2021/R4 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Anirudh Thakur

S/O Anjeel Kumar Thakur

**R/O Village Neota, B.P.O Seri, P.O Udrana, Tehsil Bhalla, District Doda
A/P H.No.342/A Prem Nagar, Tali Morh, New Plots, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-815/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21
15/12

No: 51966-72/R4/UP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Anirudh Thakur, Advocate

.....for information and necessary action.

(Signature)
Registrar (Adm.)
15-12-21
15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14579/2021/Rg Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Aurjumand Bashir Khan
D/O Bashir Ahmad Khan
R/O Nai Basti, Gudar, Tehsil Pahloo, District Kulgam.
A/P Hyder Colony, Ashaji Pora, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-816/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51973-79/Rg/10 Dated: 16/12/2021

Rahul
15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aurjumand Bashir Khan, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)
Rahul
15/12

7

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1450 of 2021/R4 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Azrah Aziz
D/O Abdul Aziz Sofi
R/O Lachmanpora, Batamaloo, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-817/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51900-86/R4/CP Dated: 16/12/2021, *Rahul* 15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azrah Aziz, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

Rahul
15/12

8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14599/2021/Reg Dated: 16/12/2021

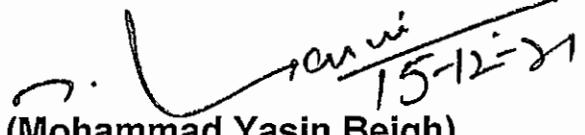
It is hereby notified that vide High Court Order Dated **13.12.2021**

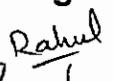
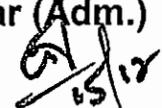
Ms. Anuradha Bhagat
D/O Tarsem Pal
R/O Barjani Talab, Meen Sarkar, Tehsil Bari Brahmna, Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-818/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

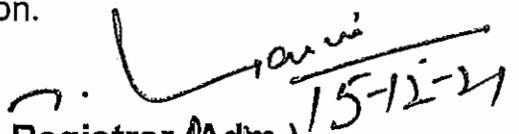
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 57907-93/Reg/CP Dated: 16/12/2021  

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anuradha Bhagat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1460 of 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Aqib Ghias Khan
S/O Ghias Ahmed Khan
R/O Galhuta, Tehsil Mendar, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-819/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51954-60/Pa/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aqib Ghias Khan, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)
Rahul

10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1461 of 2021/22 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated **13.12.2021**

**Ms. Anjum Huma Nisa
D/O Bashir Ahmad Wagay
R/O Gasiraina, Tehsil Pahloo, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-820/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51961-67/20/12 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjum Huma Nisa, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14620/2021/Ry Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Arjun Bharti
S/O Bharat Bhushan
R/O Village Simbalwala, Tehsil Bhalwal, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-821/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51968-74/Ry/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Bharti, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1463 of 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Akhter Fayaz Ganie
S/O Fayaz Ahmad Ganie
R/O Chairhara, Tehsil Magam, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-822/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51975-81/R9/60 Dated: 16/12/2021 *Rahul* 15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhter Fayaz Ganie, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

Rahul 15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1464 of 2021/Ry Dated: 16/12/2021.

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Akash Singh
S/O Ranjeet Singh
R/O Channi, Jakh Channi, Tehsil Vijaypur, District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-823/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51982-88/Ry/VP Dated: 16/12/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Singh, Advocate**
.....for information and necessary action.

M. Yasin Beigh
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1465 of 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Amjad Ali
S/O Abdul Aziz
R/O Swari, Manower Galla, Tehsil Kotranka, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-824/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51909-95/29/10 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amjad Ali, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14669/2021/P4 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Atharv Mahajan
S/O Anu Gupta
R/O House No.50/2, Extension Trikuta Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-825/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51996-52002/P4/LD Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atharv Mahajan, Advocate**
.....for information and necessary action.

M. Yasin Beigh
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1467 9 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Abhishek Kumar
S/O Des Raj
R/O Khour Deonian, Tehsil R.S. Pura, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-826/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52003-09/24/40 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Kumar, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1460 of 2021/Rg Dated: 16/12/2021

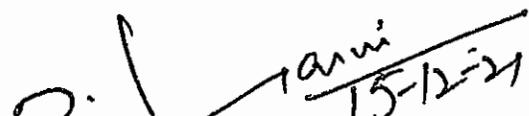
It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Anu Sharma
D/O Beli Ram
R/O Dhangri, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-827/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

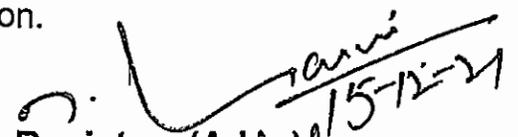

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52010-16/Rg/UP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anu Sharma, Advocate**

.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1469 of 2021/RJ Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Bhawana Slathia
D/O Narinder Singh Slathia
R/O V.P.O Gurha Salathian, Moh. Bagh, Tehsil Vijaypur, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-828/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52017-23/RJ/LA Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhawana Slathia, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1470 of 2021/PJ Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Bilal Ahmad Dar
S/O Sunauallah Dar
R/O Surigam, Lolab, Sheikh Mohalla, Tehsil Lalpora, District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-829/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52024-30/PJ/UP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmad Dar, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1471 of 2021/Rg Dated: 16/12/2021.

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Bisma Ashraf
D/O Mohammad Ashraf Shah Bangi
R/O Charar-I-Sharief, Nowhar, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-830/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
20 *15/12*

No: 52037/37/Rg/LA Dated: 16/12/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Ashraf, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)
20 *15/12*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14729/2021/RJ Dated: 16/12/2021

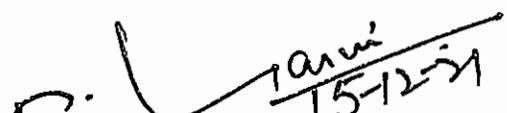
It is hereby notified that vide High Court Order Dated **13.12.2021**

**Mr. Bilal Ahmed
S/O Mohd. Bashir
R/O Mohra P/O Kotranka, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-831/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

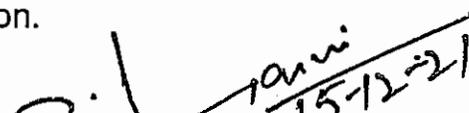
By Order


 (Mohammad Yasin Beigh)
 Registrar (Adm.)
 20/12/21

No: 52038-44/RJ/LP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmed, Advocate**
.....for information and necessary action.


 Registrar (Adm.)
 20/12/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1473 of 2021/PA Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Chandraansh Sharma
D/O Sudesh Kumar Sharma
R/O Lehar, Tehsil Pouni, District Reasi
A/P H.No.133 9A, Vinayak Nagar, Upper Muthi, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-832/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52045-51/PA/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Chandraansh Sharma, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1474 of 2021/P4 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Deepak Singh
S/O Ram Singh
R/O Dessa Mangal Tha Tha Dessa, Tehsil Bhagwah, District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-833/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52047 53/P4/UP Dated: 16/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Singh, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1475 of 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Divya Mannat
D/O Rajinder Kumar
R/O H.No.141, Sec.1/A, Extn. Bhagat Pura, Channi Himmat, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-834/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52054-60/21/UP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Mannat, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14769/2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Diksha Devi
D/O Devinder Kumar
R/O Village Cheka Bhaderwah, Tehsil Bhalla, District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-835/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm)

No: 52061-67/24/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diksha Devi, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1477 of 2021/RG Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Ebben Ali Ganie
S/O Showqat Ali Ganie
R/O House No.11, Janakpur, Lohrna, Tehsil Dachhan, District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-836/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52068/74/RG/LP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ebben Ali Ganie, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14709/2021/RS Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Ezzaan Dawar
S/O Shaukat Ali
R/O Tralla Gujran, Tehsil Kotranka (Budhal), District Rajouri
A/P H.No.1, Lane No.2, Madina Hill, Bathindi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-837/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52075-81/RS/UB Dated: 16/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ezzaan Dawar, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul
15/12/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1479 of 2021/PA Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Fehmida Akhtar
D/O Ghulam Nabi Dar
R/O Mohalla Banpora, Logripora, Aishmuqam, Tehsil Pahalgam, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-838/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52082-88/PA/CP Dated: 16/12/2021 *Rahul* *15/12*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fehmida Akhtar, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) *15-12-21*
Rahul *15/12*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1400 of 2021/29 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Gousia Nazir
D/O Nazir Ahmad Malik
R/O Zaffron Colony, Sempora, Tehsil Pantha Chowk, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-839/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21

No: 52089-96/29/2021 Dated: 16/12/2021 *Rakul* *15/12*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gousia Nazir, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
15-12-21
Rakul *15/12*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1481 of 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Gourab Manhas
S/O Kehar Singh
R/O V.P.O Pandorian Manhasan, Tehsil Bishnah, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-840/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52097-103/19/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourab Manhas, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14829/2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Harshpreet Singh Bali
S/O Inderpal Singh Bali
R/O H.No.12/L.No.3, Sector-D, (Extension), Sainik Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-841/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52143-49/21/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harshpreet Singh Bali**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1483 of 2021/R²¹ Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Heena Kabir
D/O Kabir Ahmed
R/O Near Majid, Village Bimyar (URI), District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-842/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52150-56/R²¹/LP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Kabir, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1404 of 2021/Res Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Harsh Vardhan Sharma
S/O Satish Sharma
R/O Village Tarore, Bari Brahmana, District Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-843/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52157-63/Res/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harsh Vardhan Sharma, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14850/2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Hadia Farooq
D/O Farooq Ahmed Malik
R/O Shalagadi, Chamalwas, H.No.34, Tehsil Banihal, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-844/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
M. Yasin
15/12

No: 52164-70/24/4 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hadia Farooq, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)
M. Yasin
15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1486 of 2021/2021 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Irfan Ahmad Mir
S/O Mohd Rafiq Mir
R/O Bijbehara, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-845/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52171-77/Reg/HP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Mir, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1487 of 2021/Rg Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Iram Sabha

D/O Irshad Ahmed

R/O House No.13, Ward No.13, near Masjid Hasnain, Akhyarabad, Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-846/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 5270-014/Rg/10 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iram Sabha, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14899/2021/20 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Iram Bashir
D/O Bashir Ahmad Bhat
R/O Illahi Bagh, Buchpora, Tehsil Eidgah, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification; subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-847/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52192-90/20/20 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iram Bashir, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1490 of 2021/Rg, Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated **13.12.2021**

**Mr. Ieshan Basotra
S/O Sham Lal Sharma
R/O 201, Old Janipur, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-848/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52199-206/Rg/CP, Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ieshan Basotra, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1491 of 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Jyoti Chowdhary
D/O Madan Lal
R/O Lower Thathar, Ban Talab, Tehsil Jammu North, District, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-849/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52207-13/P3/10 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyoti Chowdhary, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14929/2021/2021 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Javid Bashir Mir
S/O Bashir Ahmad Mir
R/O Palhallan, Mir Mohalla, Tehsil Pattan, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-850/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52214-20/24/14 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javid Bashir Mir, Advocate**
.....for information and necessary action.

(Signature)
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1493 of 2021/RG Dated: 16/12/2021

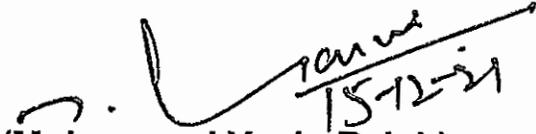
It is hereby notified that vide High Court Order Dated 13.12.2021

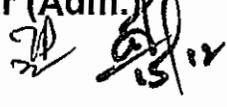
**Ms. Jaspreet Kaur
D/O Harvinder Singh
R/O Plot No.22, Bakshi Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-851/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

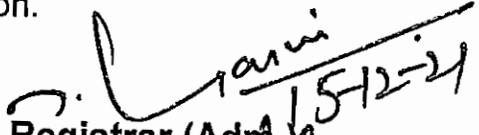
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52221-27/RG/UP Dated: 16/12/2021, 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jaspreet Kaur, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1494 of 2021/24/CP Dated: 16/12/2021.

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Karan Jot Singh Bindra
S/O Charanpreet Singh Bindra
R/O House No.38, Sector-8, Trikuta Nagar, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification; subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-852/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52229-34/24/CP Dated: 16/12/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Jot Singh Bindra, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1495 of 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Khadimul Mursaleen
S/O Shahid Mehmood Suhrawardy
R/O Doda A/P Lane No.1, Sattelite Colony, Bathindi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-853/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21

No: 52235-41/24/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Khadimul Mursaleen, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
15-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1496 of 2021/RG Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Konark Gupta
S/O Raman Gupta
R/O H.No.21, Rehari Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-854/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52242-40/24/LP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Konark Gupta, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1497 of 2021/R4 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Lavan Sagar Verma

S/O Mohan Lal Verma

R/O W.No.12, H.No.49, Chabutra Bazar, Moh. Sheetla Mandir Gali, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-855/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52249-55/R4/LP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lavan Sagar Verma, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1498 of 2021/24 Dated: 16/12/2021

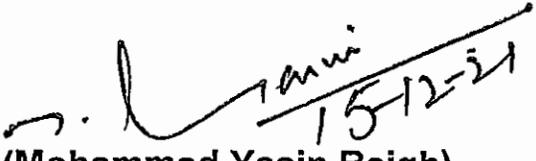
It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Malik Arbaz Farooq
S/O Farooq Ahmad Malik
R/O Tachloo, District Shopian
A/P Sanik Colony, Chowadhi, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-856/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

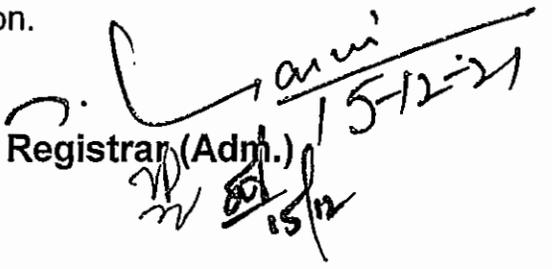
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52256-62/24/16 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Arbaz Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1499 of 2021/PL Dated: 16/12/2021

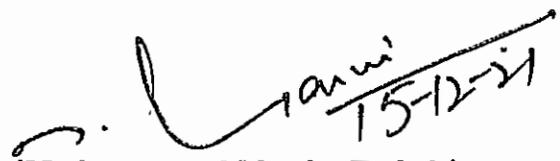
It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Mohammed Rahoof Khan
S/O Mohammed Farooq Khan
R/O Dheri Dhara, Tehsil Manjakot, District Rajouri
A/P Macca Masjid, Bathindi, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-857/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

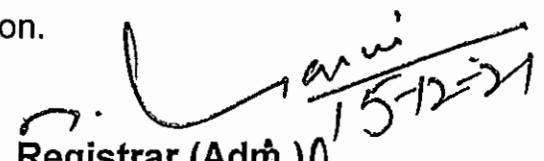
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52263-69/24/4 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammed Rahoof Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1500 of 2021/Ry Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Mir Jahangir Hussain
S/O Mehraj Ud Din Mir
R/O Deeri, Murran, Bonipora, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-858/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52277-03/Ry/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Jahangir Hussain, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1501 of 2021/20 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Marukh Nusrat
D/O Nusrat Ahmad
R/O Shutra Shahi near New Secretariat, Tehsil South, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-859/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
15-12-21
**(Mohammad Yasin Beigh)
Registrar (Adm.)**

No: 52284-90/23/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Marukh Nusrat, Advocate**
.....for information and necessary action.

(Signature)
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1502 of 2021/2021 Dated: 16/12/2021.

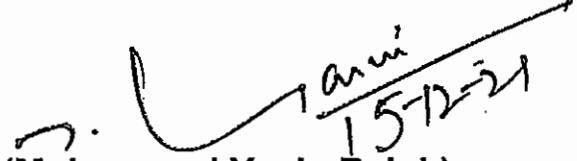
It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Mehreen Imtiyaz
D/O Sheikh Imtiyaz Ahmed
R/O Sangri Colony, Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-860/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

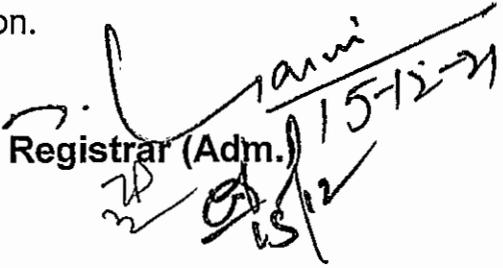
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52291-97/R/L Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehreen Imtiyaz, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1503 of 2021/2021 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Manhar Mahajan
S/O Sanjeev Kumar Gupta
R/O B-6, Dream Land, Apartments, Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-861/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52290-304/2021/2021 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manhar Mahajan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14009/2021/RG Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Muneeb Rashid Malik
S/O Abdul Rashid Malik
R/O Near Sheikh Ul Alam Masjid, Wanigham, Tehsil Tangmarg, District
Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-862/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52105-91/RG/CD Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muneeb Rashid Malik, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1504 of 2021/12 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Mohammad Mussavir Bhat
S/O Mohd Ismail Bhat
R/O Bandipora (Ward No.06) Nishat Mohalla, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-863/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

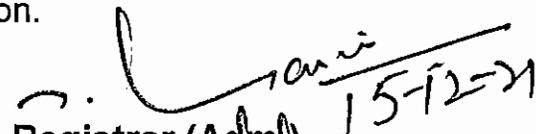
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52305-11/20/12/LP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Mussavir Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1505 of 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Mehrul Nisa
D/O Mohammad Anwar Lone
R/O Uri, Lone Mohalla, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-864/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52312-18/24/UP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehrul Nisa, Advocate**

.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15069/2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Mohd Ashraf
S/O Lal Din
R/O Mohra, Sari, Tehsil Kotranka, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-865/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52319-25/24/40 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ashraf, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1507 of 2021/Rg Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Mohd Irfan Khan
S/O Mohd Kabir Khan
R/O Kotain, Tehsil Mendhar, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-866/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52326-31/Rg/HP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Irfan Khan, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1508 of 2021/109 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Mehnaz Mughal
D/O Mushtaq Ahmed
R/O House No.20, Phase-9, at EWS Housing Colony, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-867/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53332-208/Ry/109 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Mughal, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15090/2021/RG Dated: 16/12/2021

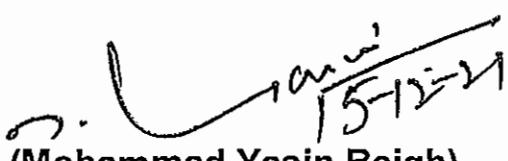
It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Mohd Ismail Zargar
S/O Abdul Ahad Zargar
R/O Pattan, Zargar Mohalla, District Baramulla
A/P H.No.4, Sector-C, Sainik Colony, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-868/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

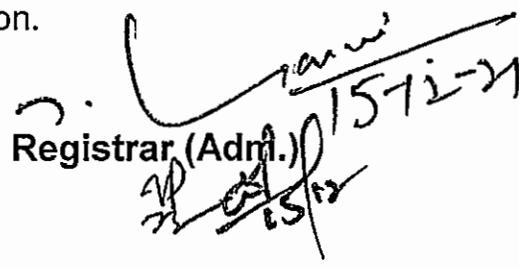
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53339-45/RG/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ismail Zargar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1510 of 2021/24 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Mohmad Waseem Bhat
S/O Bashir Ahmad Bhat
R/O Hallan Rain Chowgund, Shahabad Bala, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-869/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53346-52/R3/CP Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmad Waseem Bhat, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1511 of 2021/P4 Dated: 16/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Malik Faheem Rasheed
S/O Abdul Rasheed Malik
R/O Nadoora Dooru Shahbad, Tehsil Dooru, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-870/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 53353-59/P4/10 Dated: 16/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Faheem Rasheed, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15129/2021/29 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Mudeeha Lateef
D/O Mohd Lateef
R/O Chotta Bazar, Kani Kadal, Tehsil South, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-871/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

anis
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53301-07/29/2P Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mudeeha Lateef, Advocate**
.....for information and necessary action.

anis
15/12/21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1513 of 2021/12 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Mohmmad Sameullah Bhat
S/O Abdul Rasheed Bhat
R/O Yari Gund, Kawoosa, Tehsil Narbal, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-872/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53300-94/12/12 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmmad Sameullah Bhat, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1514 of 2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Mandeep Singh
S/O Pritam Singh
R/O Handar, Tehsil Arnas, District Reasi**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-873/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53395-40/29/UP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mandeep Singh**, Advocate
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1515 9/2021/Reg Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Maqsood Ahmed
S/O Mohd Bashir
R/O Hari, Ghranchoudhria, Tehsil Surankote, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-874/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21

No: 53402-08/23/UP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maqsood Ahmed, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
15-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1516 of 2021/Reg Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Mehnaz Tabassum
D/O Mohd Arshad Malik
R/O Sanat Nagar, Mohalla L.D. Colony, Goripura, Srinagar
A/P Street Walia-Abad, Sidhra, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-875/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53409-15/Reg/CP Dated: 17/12/2021 *Ashra* *15/12*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Tabassum, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Ashra *15/12*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1517 of 2021/29 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Mudasir Qadir
S/O Gh. Qadir Hajam
R/O Surasyar, Hajam Mohlla, Tehsil Chadoora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-876/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53416-22/29/10 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Qadir, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1518 of 2021/Dei Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Narinder Singh
S/O Shanti Parkash
R/O Pora Balla, Tehsil Bhalessa Gandoh, District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-877/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53423-29/24/14 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Narinder Singh, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1519 of 2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Neesha Bharti
D/O Babu Ram
R/O Karwanda, Tehsil Bhalwal, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-878/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53430-36/24/CP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neesha Bharti, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1520 of 2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Naseer Ahmad Lone
S/O Ghulam Mohmmad Lone
R/O Arabal, Shalimar, Tehsil Hazratbal, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-879/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53437-43/21/60 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseer Ahmad Lone, Advocate**
.....for information and necessary action.

(Signature)
15-12-21
Registrar (Adm.)

70

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1521 of 2021/Reg Dated: 17/12/2021

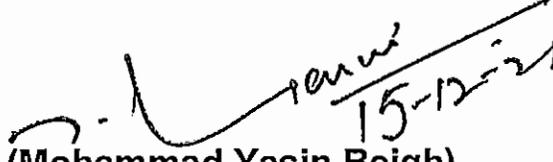
It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Nadiya Reyaz
D/O Reyaz Ahmad Wani
R/O Kanli Bagh, Baba Reshi Road, Chinar Bagh, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-880/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

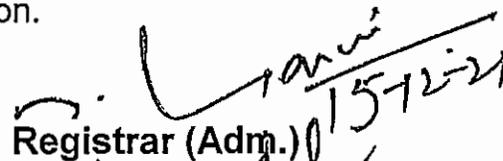
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53444-50/24/4 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadiya Reyaz, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1522 of 2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Nikita Singh
D/O D.S. Rathore
R/O F-1808, Rathore Street-1, Shastri Nagar, near Dogra Academy School,
Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-881/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21

No: 53451-57/24/10 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nikita Singh, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
15-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1523 of 2021/29 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Nisha Devi
D/O Bishan Dass
R/O Village Nandpur, P.O Nandpur, Tehsil Arnia, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-882/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53450-64/P4/CP Dated: 17/12/2021,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nisha Devi, Advocate**
.....for information and necessary action.

(Signature)
15-12-21
Registrar (Adm.)

73

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1525 of 2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Neenu Kumari
D/O Ramesh Kumar
R/O Paryote P/O Khellani, Tehsil & District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-883/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53526-32/24/10 Dated: 17/12/2021 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neenu Kumari, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1526 of 2021/06 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Nitin Azad
S/O Bishan Lal
R/O Village Khamb, Tehsil R.S. Pura, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-884/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm)

No: 53533-39/03/06 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitin Azad, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1527 of 2021/24 Dated: 17/12/2021

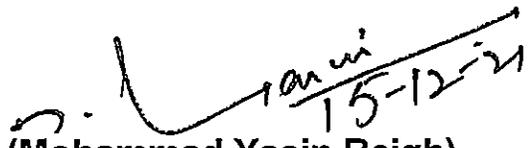
It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Nadiya Jan
D/O Abdul Gani Wani
R/O Wangund, Qazigund, Tehsil Doru, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-885/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

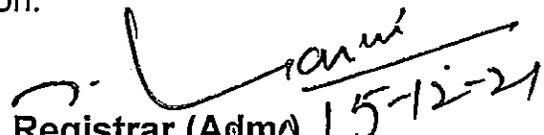
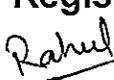
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53540-46/24/4 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadiya Jan**, Advocate
.....for information and necessary action.


Registrar (Adm.)

15/12/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1528 g/2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Poonam Langer
D/O Rajesh Langer
R/O H.No.70/21, Sector 1-A, South Extension, Trikuta Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-886/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53547-53/24/CP Dated: 17/12/2021 *A. Shua* 15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Poonam Langer, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)
A. Shua 15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1529 of 2021/Ry Dated: 17/12/2021.

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Peer Hanan Shafiq
S/O Peer Shafiq Ahmad
R/O Prannbawan, Mattan, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-887/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm)

No: 3554-60/Ry/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Peer Hanan Shafiq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1530 of 2021/29 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Parmeet Kumar
S/O Prithvi Raj
R/O Village Panthan, Tehsil Bhella, District Doda
A/P H.No.103, Sec. No.2, Pamposh Colony, Janipur, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-888/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

53561-62/Da/CP
No: 53561

Dated: 17/12/2021

(Mohammad Yasin Beigh)
Registrar (Adm.)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parmeet Kumar, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1531 of 2021/04 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Pallvi Prasher
D/O Rameshwar Sharma
R/O V.P.O Roun Domail, Ward No.1, Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-889/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)
AShna 15/12

No: 53560-74/Rg/UP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pallvi Prasher, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)
AShna 15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15329/2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Qadeer Ahmed
S/O Mir Hussain
R/O Bhata Dhurian, Tehsil Mendhar, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-890/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53575-01/24/14 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Qadir Ahmed, Advocate**

.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)
15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1554 of 2021/2021 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Rahul Aggarwal
S/O Deepak Aggarwal
R/O 5, New Mohinder Nagar, Canal Road, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-891/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53502-80/24/CP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Aggarwal, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15559/2021/26 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Rajit Raina
S/O Ved parkash
R/O Greater kailash, Fawara Cowk, Lane 30, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-892/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 53509-95/P4/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajit Raina, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1556 of 2021/De Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Rajat Singh
S/O Lakhbir Singh
R/O Lane No.53, Greater Kailash, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-893/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53596-602/De/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajat Singh, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

24

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1557 of 2021/RJ Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Rushali

D/O Ashok Sharma

R/O Doongi Brahamana, Sasalkote, District Rajouri

A/P C/O Ashoka medical Hall, Town Hall, District Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-894/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
15-12-21

No: 53603-09/RJ/UB Dated: 17/12/2021 *Rahul* 15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rushali, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
15-12-21
Rahul 15/12

85

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1558 of 2021/20 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Rimsha Suri
D/O Rajinder Kumar Suri
R/O H.No.232, Colonel's Colony, Bohri, Talab Tillo, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-895/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53610-16/24/20 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rimsha Suri, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1559 of 2021/Rg Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Rupali Gupta
D/O Raj Kumar Gupta
R/O H.No.108, L.No.27, Rajpura Mangotrian, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-896/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53617-23/Rg/UP Dated: 17/12/2021 *Rahul* *9/12/21*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rupali Gupta, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1560/2021/Dg Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Rehana Akhter
D/O Gh. Mohd Nasir
R/O Markoot Gurez, Tehsil Gurez, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-897/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53624-30/Dg/CD Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rehana Akhter, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1561 of 2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Raghav Pratap Sharma
S/O Ravi Pratap Sharma
R/O H.No.285, F-9, Sector-14, Nanak Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-898/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53631-37/24/CP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghav Pratap Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15629/2021/2021 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Ruman Khan
S/O Shabir Ahmad Khan
R/O H.No.163, Umarabad, Sec-B, Peerbagh, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-899/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53638-44/D1/UP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ruman Khan, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1563 of 2021 / 12/21 Dated: 17/12/2021.

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Rohail Shamim Wani
S/O Shamim Ahmed Wani
R/O Village Jathi, Tehsil Assar, District Doda
A/P 126, Tower Hill Colony Nowabad, Sunjwan Road Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-900/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53645-51/R4/CP Dated: 17/12/2021 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohail Shamim Wani**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1583 of 2021/24 Dated: 18/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

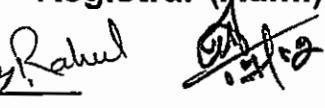
**Ms. Riya Sharma
D/O Gopal Krishan
R/O 46-EWS Housing Colony, Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-901/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

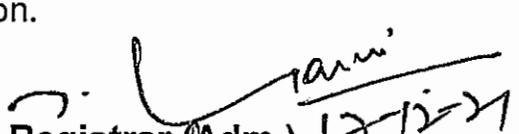

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54093-99/24/4 Dated: 18/12/2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Riya Sharma, Advocate**

.....for information and necessary action.


Registrar (Adm.) 13-12-21


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15939/2021/24 Dated: 18/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Rafia Majeed
D/O Abdul Majeed Malik
R/O Brane Nishat, Tehsil Khanyar, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-902/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54163-69/21/4 Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rafia Majeed, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.) *17-12-21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1594 of 2021/24 Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Rabyia Snober Gulzar
D/O Gulzar Ahmad Qureshi
R/O Manyal, Tehsil Thanna Mandi, District Rajouri
A/P H.No.28, Lane No.6, Vidhata Nagar, Bathindi, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-903/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54170-76/24/10 Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabyia Snober Gulzar, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1595 of 2021/20 Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Taqdees Sajad
D/O Reshi Sajad
R/O Nai Basti, Khanabal, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-904/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54177-83/24/10 Dated: 10/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taqdees Sajad, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15969/2021/Reg Dated: 18/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Sayeda Fatima
D/O Azeem Ali Shah
R/O Gulhutta, Tehsil Mendhar, District Poonch
A/P H.No.64/A, Daily Excelsior Lane, Indra Colony, Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-905/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54184-90/Reg/10 Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sayeda Fatima, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) *17/12/21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1587 of 2021/2021 Dated: 17/12/2021.

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Shahid Gani
S/O Abdul Gani Malik
R/O Hardushoora, Kunzer, Kashipora, District Baramulla
A/P Govt. State Quarter Bemina Set No.258, Block (X), Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-906/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53847-53/29/40 Dated: 17/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Gani, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 15979/2021/24 Dated: 10/12/2021

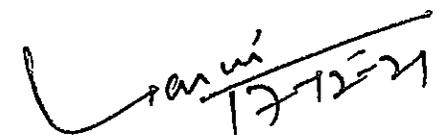
It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Sambhav Bhargav
S/O Mukesh Bhargav
R/O H.No.1A/C-C, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-907/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54191-97/24/4 Dated: 10/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sambhav Bhargav, Advocate**
.....for information and necessary action.


Registrar (Adm.) *Rahul*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1590 of 2021/24 Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Shray Bakshi
S/O Rajesh Bakshi
R/O House No.218, Bakshi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-908/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54190-204/24/CP Dated: 10/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shray Bakshi, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.) 17-12-21
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1585 of 2021/2021 Dated: 18/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Sheetal
D/O Dev Raj Verma
R/O Village Bari, Tehsil Bani, District Kathua
A/P JK Colony, H.No.43, Top Paloura, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-909/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
**(Mohammad Yasin Beigh)
Registrar (Adm.)**

No: 54107-13/24/UP Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheetal, Advocate**

.....for information and necessary action.

(Signature)
Registrar (Adm.) *17-12-21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1586 of 2021/24 Dated: 18/12/2021.

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Syed Maroofa Altaf
D/O Syed Altaf Hussain
R/O Nabdipora, Alamgari Bazaar, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-910/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54114-20/24/10 Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Maroofa Altaf, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) *17-12-21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1587 of 2021/24 Dated: 18/12/2021

It is hereby notified that vide High Court Order Dated **13.12.2021**

Ms. Sadia Mustafa Bhat
D/O Ghulam Mustafa Bhat
R/O W.No.71, Ramdassi Mohalla, Sidhra, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-911/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54121-27/24/LD Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadia Mustafa Bhat, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) *17/12-21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1588 of 2021/24 Dated: 18/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Sabreena Hameed

D/O Ab Hameed Dar

R/O Hyderpora, Jawahar Colony, H.No.201 near (True Value) Maruti Suzuki, Chanapora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-912/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54120-34/24/4 Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Hameed, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.) 17/12-21
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1589 9 2021/24 Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Sheemu Nazir
D/O Nazir Ahmad Ganai
R/O Charamgari Mohalla, Nawab Bazar, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-913/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54135-41/24/14 Dated: 10/12/2021. *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheemu Nazir, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) *13-12-21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1590 of 2021/24 Dated: 18/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Sabreen Sayeed
D/O Mohammad Sayeed Pathan
R/O Ahtishampora, Boniyar, Khan Mohalla, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-914/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54142-48/24/4 Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreen Sayeed, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) 13-12-21
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1591 of 2021/24 Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Shazia Ayub
D/O Mohamad Ayub Loan
R/O Gander Pora, Eidgah, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-915/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54149-55/Ps/40 Dated: 10/12/2021. *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Ayub, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) 17-12-21
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15929/2021/PK Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Shayista Latief
D/O Mohd Latief
R/O Sikander Pora, Rainawari, Tehsil Khanyar, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-916/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54156-62/PK/CP Dated: 10/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shayista Latief, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) *17/12/21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1581 of 2021/24 Dated: 10/12/2021.

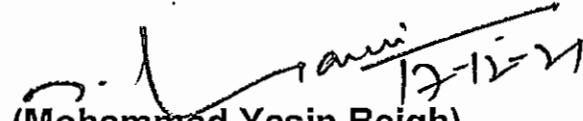
It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Saika Rasool
D/O Ghulam Rasool Langoo
R/O Drug Jan, Dalgate, Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-917/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

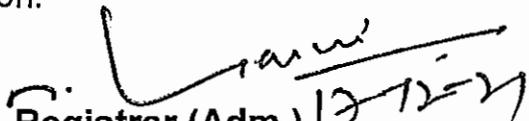
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54079-85/24/10 Dated: 10/12/2021 ^{Rahul}

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saika Rasool, Advocate**
.....for information and necessary action.


Registrar (Adm.) ^{Rahul}

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15029/2021/24 Dated: 10/12/2021

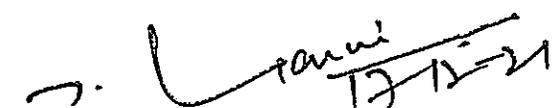
It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Saqib Mushtaq Khan
S/O Mushtaq Ahmad Khan
R/O Mirza kamil, Sahib Chowk, Hawal, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-918/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

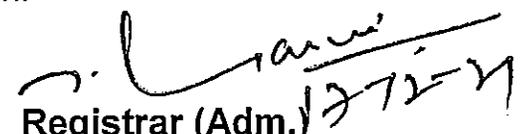
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54006-92/03/10 Dated: 10/12/2021 Rahul

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Mushtaq Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.) 17-12-21
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15809/2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Shivali Sharma
D/O Aman Kumar
R/O Village Gurah Jattan, Tehsil Ghagwal, District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-919/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
**(Mohammad Yasin Beigh)
Registrar (Adm.)**

No: 53784-90/Rg/UP Dated: 17/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivali Sharma, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.) 17-12-21
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1599 of 2021/29 Dated: 18/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Shikha Angotra

D/O Sham Lal

R/O Sandra Wala Mohalla, Pallanwala, Tehsil Khour, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-920/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54205-11/24/4 Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shikha Angotra, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1584 of 2021/24 Dated: 18/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Sachin Manhas
S/O Sudershan Kumar
R/O Sharerna Kalar , Tehsil & District Doda
A/P Lakkar Mandi, Janipur, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-921/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54100-106/24/UP Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Manhas, Advocate**

.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) *17/12/21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1579 of 2021/24 Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Sanya Zehra
D/O Syed Abid Hussain
R/O Lal Bazar, Zari Mohalla, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-922/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54065-71/R4/4 Dated: 10/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sanya Zehra, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.) *13/12/21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15809/2021/24 Dated: 18/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Saibul Nisa
D/O Mohammad Anwar Lone
R/O Lone Mohalla, Tehsil Uri, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-923/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54072-70/24/10 Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saibul Nisa, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) *17-12-21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1600 of 2021/24 Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Sheharyar Shafi
S/O Mohd Shafi Rather
R/O EP Hut No.3, Baghat Barzulla, Tehsil South Chanapora, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-924/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54212-70/Pg/LD Dated: 10/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheharyar Shafi, Advocate**
.....for information and necessary action.

(Mohammad Yasin Beigh)
Registrar (Adm.) *17-12-21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1601 of 2021/20/14 Dated: 18/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Swati Jamwal
D/O Joginder Singh Jamwal
R/O Village Chack Kirpalpur, Tehsil Jourian, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-925/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54219-25/24/14 Dated: 18/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swati Jamwal, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) *13-12-21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1578 of 2021/RB Dated: 18-12-2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Savi Gupta
S/O Sanjay Gupta
R/O 41/4, Pandoka Colony, Mohalla Paloura, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-926/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54049-56/RG/LP Dated: 18-12-2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Savi Gupta, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) | *17-12-21*

Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1602 9/2021/Reg Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Sheetal
D/O Rattan Singh
R/O Ward No.3, Upper Bazar, Tehsil & District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-927/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54226-32/Reg/10 Dated: 10/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheetal, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1603 of 2021/24 Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Sajad Ahmad Ganie
S/O Ghulam Qadir Ganie
R/O Ward No.9, H.No.71, Village Ganie Mohalla (B), Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-928/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54233-39/24/LD Dated: 10/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Ganie, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 16049/2021/24 Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Saba Mushtaq
D/O Mushtaq Ahmad Malik
R/O Village Khawjabagh Fathepora, Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-929/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54240-46/24/CP Dated: 10/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saba Mushtaq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) *17/12/21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1605 of 2021/2021 Dated: 10/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Sofia Kossar
D/O Haji Fazeelat Hussain
R/O Ujhan, Tehsil Darhal, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-930/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
**(Mohammad Yasin Beigh)
Registrar (Adm.)**

No: 54247-53/2021/UR Dated: 10/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sofia Kossar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) *17-12-21*
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1430 of 2021/24 Dated: 15/12/2021.

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Sanah Badyal
D/O Ajit Badyal
R/O 48/3, trikuta Nagar, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-931/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. L. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 51775-01/24/CP Dated: 15/12/2021 *22* *12/12/21*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sanah Badyal, Advocate**
.....for information and necessary action.

M. L. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1573 of 2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Sohail Mustafa
S/O Ghulam Mustafa
R/O Chanderkote, Bass Mohalla, Tehsil & District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-932/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
15-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53735-41/24/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Mustafa, Advocate**
.....for information and necessary action.

M. Yasin
15-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1574 of 2021/29 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Saqib Bin Younis Bhat
S/O Mohammad Younis Bhat
R/O Maisuma, Tehsil & District Srinagar
A/P Bemina, 347 Sector-2/C, Bilal Colony, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-933/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm)

No: 53742-40/24/CP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Bin Younis Bhat, Advocate**
.....for information and necessary action.

Registrar (Adm)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15759/2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Sachin Chhibber
S/O Parduman Kumar
R/O Sunail, Tehsil Akhnoor, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-934/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-12-21
15/12

No: 53749-55/24/4P Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Chhibber, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-12-21
15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1576 of 2021/2021 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Sahil Mushtaq
S/O Mohd Mushtaq
R/O H.No.519, New Plot, near Masjid, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-935/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

(Signature)
16-12-21
15/12

No: 53756-62/R4/LD Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Mushtaq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

(Signature)
16-12-21
15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1577 of 2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Sugandh Gandotra
D/O Sunil Gandotra
R/O D-3, Bahu Apartments, Green Belt, Gandhi Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-936/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53763-69/24/14 Dated: 17/12/2021, *Shua* 15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sugandh Gandotra, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1570 of 2021/Reg Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated **13.12.2021**

**Mr. Shokit Ali
S/O Mohd Bashir
R/O Swari, Dali, Tehsil Kotranka, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-937/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53770-76/Reg/UP Dated: 17/12/2021 *Rahul* 15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shokit Ali, Advocate**

.....for information and necessary action.

M. Yasin
Registrar (Adm.)

Rahul

15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15799/2021/Rg Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated **13.12.2021**

Mr. Surya Bhan Singh
S/O Prem Singh Chib
R/O H.No.118, Hamirpur Kona, Tehsil Pargwal, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-938/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm)

No: 53777-03/Rg/CP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Surya Bhan Singh, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm)
15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1501 of 2021/De/CP Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Shazia Majeed
D/O Abdul Majeed Sheikh
R/O Rakhshalina, tehsil B.K. Pora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-939/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53791-97/De/CP Dated: 17/12/2021. *Rahul* 15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Majeed, Advocate**
.....for information and necessary action.

(Mohammad Yasin Beigh)
Registrar (Adm.)

Rahul 15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1582 of 2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Sakshi Bhat
D/O Pran Jee Bhat
R/O H.No.540, Patoli Mangotrian, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-940/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53790-004/21/10 Dated: 17/12/2021, *Shua* 15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sakshi Bhat, Advocate**

.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1503 of 2021/22 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Supriya Gandotra
D/O Ashwani Ganotra
R/O Ward No.5, Near ARTO Office Jawahar Nagar, Rajouri
A/P lane No.1, Sector-3, Sarika Vihar, Lower Roop Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-941/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53005-11/22/CP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Supriya Gandotra, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1584 of 2021/21 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Tahir Ahmad Taily
S/O Gh. Ahmad Taily
R/O Youngoora, Tehsil Lar, District Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-942/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53812-18/12/17/UP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Ahmad Taily, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1505 of 2021/2021 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Tabish Manzoor
S/O Manzoor Hussain
R/O Lanyal, Tehsil & District Kishtwar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-943/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53819-25/P/1/2021 Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tabish Manzoor, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1506 of 2021/RG Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Toufeeqa Bano
D/O Khazir Muhammad Wani
R/O Hamray, Pattan, Village Pethpora, Tehsil Pattan District, Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-944/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-12-21
15/12

No: 53826-3 of 2021/UP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Toufeeqa Bano, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
16-12-21
15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1588 of 2021/2021 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Tanvi Sharma
D/O Rakesh Sharma
R/O Ward No.19, H.No.0843, Mohalla Sant Nagar, opposite Sant Park,
New Jail Road, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-945/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53854-60/Rg/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanvi Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1509 of 2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Tahmeena Nazir
D/O Nazir Ahmad Pir
R/O Dangiwacha Rafiabad, Mohalla Ibrahim Colony, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-946/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53861-67/21/16P Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahmeena Nazir, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1590 of 2021/24 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Tarun Sambyal
S/O Jai Pal Singh
R/O Ward No.1, Pacci Mandi, Tehsil & District Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-947/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53068-74/24/UP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Sambyal, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1591 of 2021/Reg Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Ulfat Bashir
D/O Bashir Ahmad Bhat
R/O Fatehpura, Khawajabagh, Tehsil & District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-948/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53075-81/21/Reg Dated: 17/12/2021 *A. Shing* 15/12

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ulfat Bashir, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1592 of 2021/RG/LP Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Umar Shakeel
S/O Shakeel Ahmed
R/O Lane No.4, Vaski Vihar, Ban Talab, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-949/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53933-39/RG/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Shakeel, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1593 of 2021/RG/LP Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Vishal Sardhalia
S/O Ashwani Sharma
R/O V.P.O Kootah, Tehsil Hira Nagar, District Kathua
A/P 351/20, Near Whirlpool Service Centre, Patel Nagar, Ward No. 20,
Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-950/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53940-46/RG/LP Dated: 17/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Sardhalia, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) *16-12-21*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1594 of 2021/R4/LP Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Ms. Vani Sharma

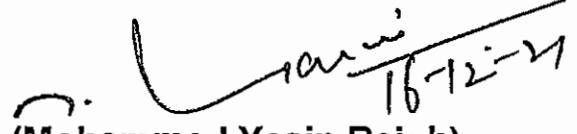
D/O Anil Kumar

R/O Upper Bazar, Nagrota near Post Office, Tehsil Nagrota, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-951/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

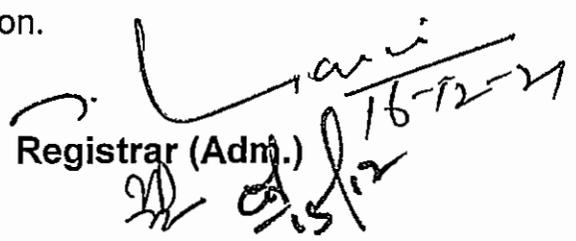
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53947-53/R4/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vani Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1595 of 2021/RG/LP Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Vastav Sharma
S/O Surinder Sharma
R/O H.No.265, Sarwal, Last Morh District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-952/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 52954-60/RG/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vastav Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1596 of 2021/Rg Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Vishal Kataria
S/O Suresh Kumar
R/O Lane No.4, Krishna Nagar, Miran Sahib, Tehsil R.S. Pura, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-953/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53961-66/Rg/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Kataria, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1569 of 2021/RG Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Vishal Singh Chib
S/O Sham Singh Chib
R/O Village Dehrian, P.O Hamirpur Sidhar, Tehsil Khour, District Jammu
A/P Sua No.1, P.O. Bathera, Tehsil Bhalwal, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-954/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53980-85/RG/UP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Singh Chib, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1570 of 2021/R4 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Varinder Singh Chib
S/O Kuldeep Singh Chib
R/O Purani Mandi, H.No.116, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-955/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 53986-92/R4/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Varinder Singh Chib, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1571 of 2021/RG Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Viren Mahajan
S/O Jugal Kishore Gupta
R/O H.No.121, Sector-1, Channi Himmat, Tehsil Bahu, District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-956/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-12-21

No: 53993-99/R4/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Viren Mahajan, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
16-12-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1572 of 2021/RG Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Vaishali Sharma
D/O Ravi Kumar
R/O H.No.44, W.No.15, Shakil Nagar, Dhar Road, Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-957/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
16-12-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54000-54006/R4/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vaishali Sharma, Advocate**
.....for information and necessary action.

M. Yasin
16-12-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1573 of 2021/RG Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Wasiq Tak
S/O Iftikhar Ahmed Tak
R/O House No.345, Mohalla Dalpatian, Tehsil & Distret Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-958/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54007-13/RG/1P Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wasiq Tak, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1574 of 2021/R4 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Waseem Faroze Mir
S/O Ghulam Ahmed Mir
R/O Gool near GMA School Jamman Road, Tehsil Gool, District Ramban
A/P Jakhani near Jakhani Chowk, W.No.1, District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-959/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54014-20/R4/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Faroze Mir, Advocate**
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 15750/2021/R4 Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Mr. Yasir Ahmed
S/O Farooq Ahmed
R/O Chaka, Mohalla Chuchatter, Tehsil Rajgarh, District Ramban
A/P Lane No.5, Malik Market, Channi Rama, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-961/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
16-12-21

No: 54021-27/R4/1/P Dated: 17/12/2021 *Rahul* *15/12*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasir Ahmed, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) *16-12-21*
Rahul *15/12*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1575 of 2021/RG Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Waqar Ahmad Meyan
S/O Pir Ab Qayoom Meyan
R/O Zirhama, Tehsil Thregham, District Kupwara
A/P AL-Noor Colony, Mujgund, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-960/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54028-34/R4/LP Dated: 17/12/2021 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqar Ahmad Meyan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 16-12-21
Rahul

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1576 of 2021/Rh Dated: 17/12/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

Mr. Zubair Javed Parimoo
S/O Javed Ahmed Parimoo
R/O H.No.89, Pamposh Colony, Natipora, Tehsil Chanapora, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-962/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54035-41/R4/LP Dated: 17/12/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Javed Parimoo, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
Rahul 15/12

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1577 of 2021/RG Dated: 17/02/2021

It is hereby notified that vide High Court Order Dated 13.12.2021

**Ms. Zahida Jeelani
D/O Mohammad Jeelani Wani
R/O Newshehra, Zoonimar, Kokerbagh, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-963/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 54042-48/R4/LP Dated: 17/02/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zahida Jeelani, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)